

(c) whether the total number of Indian experts under such deputations has been falling over the last decade;

(d) if so, the reasons therefor; and

(e) whether our missions/posts abroad have been utilised to communicate the availability of Indian expertise in various fields to foreign governments?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) and (b). Under the existing Government policy, powers for grant of cadre clearance for foreign assignment have been delegated to the respective cadre controlling authorities. The Deptt. of Personnel and Training do not, therefore, centrally monitor information regarding officers belonging to various organised Services of Govt. of India and the State Govts. and Public Sector Undertakings who go on foreign assignment. The Department of Personnel & Training, as cadre controlling authority for the Indian Administrative Service (IAS) and Central Secretariat Service (CSS) accord cadre clearance only for IAS & CSS officer. The information relating to the number of Indian experts deputed by the Government to serve under foreign Governments is not available centrally. It is being collected and will be laid on the Table of the House.

(c) and (d). The trend will be known only after the relevant information becomes available.

(e) No, Sir.

Public Servants

6100. SHRI SYED SHAHABUDDIN : Will the PRIME MINISTER be pleased to state :

(a) whether in a recent judgement the Supreme Court has advised suitable legislation to make public servants responsible for criminal acts done in official capacity with malafide and perverse reasons and a similar recommendation was made by the Law Commission also; and

(b) if so, the steps taken to bring forward a suitable legislation in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) Yes, Sir.

(b) In India, the branch of Law relating to civil wrongs or the Law of 'Torts' as they are more commonly known is based on the Common Law of England. In England as well as in the several other countries following the common law, the law of Torts continues to be governed by the principles of "Equity, Justice and

good conscience". It is therefore, felt that it would be more advantageous to allow the law to develop for some time to come through judicial decisions.

Killer Squad

6101. SHRI MOHAN RAWALE :
DR. RAMESH CHAND TOMAR :
SHRI DEVI BUX SINGH :
SHRI RAMPAL SINGH :
SHRI CHETAN P.S. CHAUHAN :
SHRI SATYA DEO SINGH :
KUMARI SUSHILA TIRIYA :
SHRI GURUDAS KAMAT :
SHRI BOLLA BULLI RAMAIAH :
SHRI D. VENKATESWARA RAO :
SHRI MAHESH KANODIA :
SHRI RAMESHWAR PATIDAR :
SHRI PANKAJ CHOWDHARY :

Will the PRIME MINISTER be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned "ISI raises killer squad" appearing in the Hindustan Times dated the 30th March, 1995;

(b) if so, the reaction of the Government thereto; and

(c) the steps taken to liquidate this killer squad immediately?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) Yes, Sir.

(b) and (c). The Government is alive to the situation and is taking all necessary steps to contain their activities and frustrate their designs. The presence of the Security Forces has been augmented particularly in the sensitive, vulnerable and far-flung areas. Anti-terrorist operations have been stepped up and patrolling and vigil on the LOC has been further intensified.

Computer Maintenance Corporation

6102. SHRI DATTATRAYA BANDARU : Will the PRIME MINISTER be pleased to state :

(a) the methods of Recruitments/Promotions in Technical and Non-Technical wings of C.M.C., R&D, Hyderabad for the last three years?

(b) the details thereof?

(c) whether people worked for more than two or three years have been regularised or not; and

(d) if so, the details thereof?